

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).22922/2014

(Arising out of impugned final judgment and order dated 14/11/2013 in CMWP No.33826/2012 passed by the High Court of Judicature at Allahabad)

UMA BUILDERS PVT. LTD.

Petitioner(s)

VERSUS

LUCKNOW DEVELOPMENT AUTHORITY & ORS.

Respondent(s)

(With office report)

WITH

SLP(C) Nos.32932-32933/2015

(With appln.(s) for exemption from filing O.T. and Office Report)

Date : 29/02/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr.Vishnu Shankar Jain, Adv.
 Mr.K.Parameshwar, Adv.
 Mrs. Sudha Gupta, Adv.

For Respondent(s) Ms.Reena Singh, AAG
 Dr. (Mrs.) Vipin Gupta, Adv.

Mr.Awanish Kumar, Adv.
Mr.Anshul Rai, Adv.
Mr.Bankey Bihari, Adv.
Mr. Rakesh Kumar, Adv.

Upon hearing the counsel the Court made the following
O R D E R

Learned counsel for the rival parties are permitted to complete their pleadings within four weeks from today.

List thereafter.

(SATISH KUMAR YADAV)
AR-CUM-PS

(RENUKA SADANA)
COURT MASTER